

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 205  
IB-469/ND/2020**

**IN THE MATTER OF:**

**M/s. Fontal Flexipack Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aditya Samraj Natural Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 11.02.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Vidushi Shishodia, Proxy  
Counsel.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the proxy counsel for the operational creditor. Despite service of notice by the Registry of the Tribunal, none has appeared on behalf of the corporate debtor during hearing today and even on the last date of hearing, the corporate debtor was already set exparte vide order dated 07.01.2021. If the operational creditor or his counsel fails to appear on the next date of hearing, the petition will be dismissed. Post the matter after two weeks i.e. **10.03.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)